

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 01**  
**(IB)-1825(PB)/2019**

**IN THE MATTER OF:**

Small Industries Development Bank of India . . . . Applicant/petitioner  
v.  
M/s. Radhay Sham Tandon Manufacturing Pvt. Ltd. . . . Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 01.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner . . . . Mr. Manas Shukla, Adv.  
For the Respondent . . . . -

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 20.08.2019.

Process dasti as well as by all other modes permissible in law.

List for further consideration on 20.08.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**